

(e) the names of codes and manuals which are still lying with the Bureau for translation and the time by which these manuals/codes etc. are likely to be translated by the Bureau?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Yes Sir, Hindi Translation of Manuals and Rule books of non-statutory nature pertaining to the various Ministries/Depts. of the Government of India is done by Central Translation Bureau.

(b) A year wise list of the manuals, rule books etc. which have been translated by the Bureau since its establishment is given in Annexure I laid on the Table of the House. [Placed in Library. See No LT-2088/78].

(c) A list of the manuals, rule books etc. which are pending for translation with the Bureau is given in Annexure 2 laid on the Table of the House [Placed in Library. See No. LT-2088/78] This translation work is expected to be completed in about two years.

Giving of Military Lands to various Parties on lease in Uttar Pradesh

6714 SHRI MOHAN LAL PIPIL: Will the Minister of DEFENCE be pleased to state:

(a) the total area of the military lands and cantonments given on lease to the various parties during the year 1977 in Uttar Pradesh;

(b) the total amount of rent received from the parties concerned; and

(c) the criteria followed in allotting such land on lease to the private parties?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): (a) and (b). The information is being collected and will be placed on the Table of the House.

(c) Defence lands are primarily meant for meeting defence require-

ments. Lands temporarily surplus or whose final disposal is expected to take time are given on lease for agricultural purposes for short periods.

The criteria adopted for allotment of defence lands to private parties for agricultural and building purposes are as follows:—

Lease for Agricultural purposes:

(i) Temporarily surplus Defence lands are leased only to ex-servicemen who are not gainfully employed or are not getting an income of more than Rs 400/- per month from all sources including pension or do not own/hold on lease from all sources 5 acres of irrigated or 10 acres of un-irrigated land. Only such applications as are accompanied by affidavit in support of their eligibility received through the DSS & A Board are entertained.

(ii) In the event of ex-Servicemen or their co-operatives not forthcoming to take lease of temporarily surplus land, such lands are leased to landless poor persons whose total land-holding (owned plus held on lease from any source) is less than 5 acres of irrigated or 10 acres of unirrigated land and whose monthly income from all sources is less than Rs. 200/- per month. The applications accompanied by the affidavit in support of their eligibility received through Collectors/Tehsildars are only considered

(iii) The area leased to eligible ex-servicemen or landless poor persons should not exceed 5 acres of irrigated or 10 acres of unirrigated land including the land already owned or held on lease from all sources.

(iv) For determining the eligibility of an ex-servicemen or landless poor persons to obtain a lease, the income of and the land owned/held on lease from all sources, by his spouse and close dependents are taken into account.

Lease for building purposes:

No lands are leased out for constructing residential houses. Subject to the condition that the land can be spared, the lease of Defence lands for building purposes are granted only to public institutions such as Post Offices, Banks, Schools. The terms of such lease to recognised and well known charitable and educational institutions run by registered societies or Public Trusts are decided on merits of each case by the Government.

Seizure of Chinese Publication and Magazines in Bihar

6715 SHRI A K. ROY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Chinese Publications, even the Magazines have been held up all over Bihar; and

(b) if so, the policy of Government in this regard and the reasons for holding up the Chinese Publications?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Some Chinese publications posted from Hong Kong were held up in 1976 as they questioned the frontiers of India.

(b) Under existing policy bringing of any book, periodical or other document by sea or land which directly or indirectly questions the frontiers of India is banned.

महिलाओं के प्रति अपराध

6716.¹ श्री ईश्वर चौधरी :
श्री राजकेशर सिंह :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजधानी में विशेष रूप से महिलाओं के साथ अपराधों की घटनाएँ बढ़ रही हैं ;

(ख) यदि हाँ, तो गत दो वर्षों में इन में कितनी वृद्धि हुई ; और

(ग) इसी अवधि में अपहरण की कितनी घटनाएँ हुई और उन्हें रोकने के लिए क्या कार्यवाही की गई है ?

गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल मण्डल) : (क) तथा (ख). वर्ष 1973, 1974, 1976 और 1977 के दौरान महिलाओं के प्रति अपराध के आँकड़े इस प्रकार हैं :-

अपराध शीर्ष	1973		
आभूषण छीन कर भागना .			198
अपहरण तथा हরণ .			576
महिलाओं के साथ छेड़खानी			71
बलात्कार .			73
	1974	1976	1977
	208	111	207
	556	224	253
	49	37	71
	66	58	60

प्रत्यक्ष कारणों के लिए तुलना आपातस्थिति से पहले की अवधि से की जानी चाहिए ।

(ग) दिल्ली में बरिष्ठ पुलिस अधिकाइयों द्वारा उस अपराध पर व्यक्तिगत रूप से ध्यान दिया जा रहा है जिसमें महिलाएँ अंतर्भ्रंस्त होती हैं । अपराध को रोकने के लिए सामान्य उपायों जैसे दिन और रात चलती फिरती गश्त को बढ़ाने, महत्वपूर्ण स्थलों पर टुकड़ियाँ तैनात करने, नामी बदमाशों पर निगरानी रखने, के अतिरिक्त निम्नलिखित कदम भी उठाये गये हैं :-

(1) देर रात में धुमते हुए पाये गये संदिग्ध बाहनों की जाँच;